

[Shri C. M. Stephen]

with respect to the speech made in Bombay. An explanation has been given here. In the course of his submission, three things came before the House...

MR. SPEAKER : I am sorry I have already given my ruling. Mr. Venkataswamy.

13.52 hrs.

PAPERS LAID ON THE TABLE--*contd.*

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND, FAMILY PENSION & BONUS SCHEMES, ACT, 1948.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI C. VENKATSWAMY) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948 —

(1) The Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No. G.S.R. 217 in Gazette of India dated the 3rd March, 1973.

(2) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No. G.S.R. 218 in Gazette of India dated the 3rd March, 1973.

(3) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No. G.S.R. 219 in Gazette of India dated the 3rd March 1973.

(4) The Neyvch Coal Mines Provident Fund (Amendment) Scheme, 1973 published in Notification No. G.S.R. 220 in Gazette of India dated the 3rd March, 1973 [Placed in Library. See No. I.T-4949/73].

13.53 hrs.

RE. QUESTION OF PRIVILEGE--*contd.*

MR. SPEAKER : Dr. Karan Singh. (Interruptions)

MR. SPEAKER : I am sorry, I am not allowing it. Dr. Karan Singh. How long is the statement?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : It is about two pages.

MR. SPEAKER : If it is long you may lay it on the Table of the House . . .

(Interruptions)

MR. SPEAKER : May I again tell you that when facts are denied, it is not a matter for privilege.

SHRI SHYAMNANDAN MISHRA (Begusarai) : Mr. Speaker, I rise on a point of order. I agree with the hon. Members on the other side that agreement is not required for reference to the Committee of Privileges. I shall stand by that. Otherwise the Privilege Committee will have no business to ascertain facts.

However, the point that is to be noted in that particular context is that the hon. Member himself disclaims any intention of using the word in the sense in which we have understood that to be. That should be conclusive enough to exonerate him from the charge of committing a breach of privilege. (Interruptions) The Finance Minister, when he was the Home Minister, had said that he did not agree with the facts as stated by Shri Vajpayee and yet he wanted the matter to be referred to the Committee of Privileges. He wanted his name to be cleared thereby. So, if a certain ruling is given, there must be agreement.

MR. SPEAKER : I am sorry I cannot revise my old ruling.

SHRI C. M. STEPHEN (Muvattupuzha) : I am seeking a clarification.

SHRI VASANT SATHÉ (Akola) : Will your ruling cover the press also? If that is so, then we will be satisfied.

MR. SPEAKER : So far as I am concerned I am examining to see how far the use of the word 'goondai' comes under the breach of privilege.

SHRI C. M. STEPHEN : May I seek a clarification on this?

श्री वासन्त साठे (अकोला) : इकीनी करना, चोगी करना, गुडई करना पाणिपानेन्दी बईम हो गये आज मे। बरा डिकसनरी मगबाकर देखिये क्या माने होते है।

MR. SPEAKER : 'Goonda' had always been an unparliamentary expression. But he has denied that.

(Interruptions)

MR. SPEAKER : I shall call you. About the meaning, you come to my Chamber and satisfy me. He has denied having used this

SHRI C. M. STEPHEN : Sir, May I seek a clarification?

MR. SPEAKER : I am sorry. You are completely holding us to ransom. I am equally concerned with that. I may tell you that you are not the only people who are concerned with that. We are also concerned with that.

(Interruptions)

MR. SPEAKER : Will you please sit down? I am not listening. I am not allowing you. In fact, I have not permitted any gentleman.

14.00 hrs.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU-
RAMAIAH) : We are not questioning your ruling. Members are agitated to know whether so far as the matter relating to the *Indian Express* is concerned, you are enquiring into it.

MR. SPEAKER : So far that word is concerned, when he denies it, we will enquire from the paper.

SHRI C. M. STEPHEN : What about the word "goondai"?

MR. SPEAKER : I am keeping that open.

14.01 hrs

STATEMENTS RE. THEFT IN AIR INDIA'S IMPORT CARGO WAREHOUSE AT KENNEDY AIRPORT, NEW YORK AND ATTACK ON THE INDIAN AIRLINES OFFICE IN KABUL.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): On the 30th April at about 9.45 p.m. three men entered Air-India's import cargo warehouse at Kennedy Airport, New York, and demanded that the store room be opened as a new consignment of diamond packages had been received on that day and was in the vault. The three gunmen handcuffed five members of Air-India staff on duty and gagged them. They also tied up a truck driver from Freight Forwarding Agency and his armed escort who had come to pick up freight from the warehouse. The supervisor was hit on the head with a pistol and compelled to open the vault. One of the gunmen threatened further violence to the staff but was restrained by his other two companions. Apart from a slight injury to the supervisor who was hit on the head minor injuries were sustained by the other staff due to manhandling and handcuffing. According to Air-India staff two of the gunmen were Puerto Ricans and one a white American.

After about an hour the security guard of the Freight Agency managed to free himself and telephoned to Police. Investigations are being conducted by the Police, the Federal Bureau of Investigation and Customs Security officials.

Of the 31 packages stolen, 30 were from Bombay and one from Frankfurt. Since the documents were also taken away by